

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of articles 330 and 332)

SHRI SURAJ BHAN (Ambala): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SURAJ BHAN: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of article 335)

SHRI SURAJ BHAN (Ambala): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SURAJ BHAN: Sir, I introduce the Bill.

BIHAR ATOMIC AUTHORITY BILL\*

SHRI RAMAVATAR SHASTRI (Patna): I beg to move for leave to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith."

*The motion was adopted.*

SHRI RAMAVATAR SHASTRI: Sir, I introduce the Bill.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

(Amendment of section 8A)

श्री भगवत का आचार (भागनपुर) :  
उपाध्यक्ष महोदय, मैं संसद "सदस्य वेतन,  
भत्ता और पेन्शन अधिनियम, 1954"  
का और संशोधन करने वाले विधेयक को  
पूरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

*The motion was adopted.*

श्री भगवत का आचार: मैं विधेयक को  
पूरःस्थापित करता हूँ।

CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL\*

(Omission of section 80)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. DEPUTY-SPEAKER: The question is: